(ख) यदि हां, तो इसके क्या कारण हैं ?

रेल मंत्रालय राज्य मंत्री (श्री शिव नारायण) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

M/s. Alcock Ashdown Company after Take-over

2855. DR. VASANT KUMAR PANDIT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the progress made in the affairs of M/s. Alcock Ashdown Company since it was taken over by the Government; and

(b) what is the amount of accumulated losses and how it is proposed to be nullified?

THE MINISTEH OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) M/s Alock Ashdown Company Ltd. was ordered to be wound up by the High Court of Bombay on 13-1-1972. The undertaking of the company were transferred and vested in the Central Government by virtue of "The Alcock Ashdown Company Ltd. (Acquisition of Undertakings) Act, 1973." In the winding up proceedings, the Official Liquidator Bombay has filed some mis-feasance application and is realising book debts.

(b) According to available information, the accumulated losses of the company as on the date of winding up namely 13-1-1972 was nearly Rs. 101 lakhs. The company's main source of income is the interest which is being earned on the sum of Rs. 1 crore deposited by the Central Government with the High Court of Bombay in lieu of the transfer to and vesting in it, of the undertaking of the company. The amount of interest earned upto 23rd September, 1977 on the said sum stood at Rs. 14,78,596.36. Further action to nullify the loss will depend up on the ordered of the High Court.

अधिकारियों द्वारा सैलूनों के प्रयोग किये जाने के बारे आदेश

2856. **श्री रामानन्द तिवारी** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल अधिकारियों द्वारा सैलून प्रयोग किये जाने के बारे में कोई आदेश जारी किये गये हैं ;

(ख) क्या सभी डिवीजनों में इस आदेश का पालन किया जा रहा है और

(ग) यदि नहीं, तो अधिकारियों द्वारा इसका उल्लंघन किये जाने के कितने मामलों में अनुशासनात्मक कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जी हां , निरीक्षण यानों को, जिन्हें सामान्यत: सैलून कहा जाता है, सरकारी काम के लिए तथा उन स्थानों पर, जहां उपयुक्त आवास स्थान सुलभ नहीं हैं, उपयोग करने के सम्बन्ध में निर्देश जारी कर दिये गये हैं ।

(ख) और (ग) इन निर्देशों का रेल प्रशासनों द्वारा अनुपालन किया जा रहा है ।

सिन्दरी कारखाने का गर्मी, गैस और धूल भत्ता

2857. **श्री वीरेन्द्र प्रसाद** : क्या **पेट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि क्या भारतीय उर्वरक निगम के सिन्दरी कारखाने के कोक ओवन और गैस संयंत्र में काम करने वाले मजदूरों को विभिन्न प्रकार के रोग असमय ही लग जाते हैं और यदि हां, तो क्या सरकार का उन्हें गर्मी, गैस और धूल भत्ता देने का विचार है ?

पेट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री जनेश्वर मिश्र): एफ सी आई को, सिन्दरी फैक्टरी में किसी भी कर्मचारी

द्वारा व्यावसायिक रोग से पीड़ित हो जाने के सम्बन्ध में कोई रिपोर्ट नहीं मिली है। सिन्दरी में काम कर रहे मजदूरों को होट गैस तथा धूल भत्ता देने का कोई प्रस्ताव नहीं है।

Running of Super Fast Express between New Delhi and Secunderabad

2858. SHRI G. S. REDDI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is public demand for running the super-fast express between New Delhi and Secunderabad from twice a week to all days of the week;

(b) if so, what steps are being taken in this regard; and

(c) if this is not possible, whether the existing Southern Express will be accelerated to provide a super fast express service between New Delhi and Hyderabad?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAN): (a) Yes.

(b) It has not been possible to increase the frequency of 123/124 Andhra Pradesh Express at present for want of line capacity and terminal facilities.

(c) No.

Damage of paddy crops due to drainage of polluted water by F.C.I, Durgapur

2859. SHRI ROBIN SEN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether paddy crops in the few hundred bighas of land around the Fertilizer Corporation of India, Durgapur has been damaged due to draining of polluted water over this land by the Fertilizer Corporation;

(b) if so, what remedial steps Government are proposing to take to stop this; and

(c) whether Government have taken any step to give compensation to the landowners and share croppers for the damaged crops?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). In October 1973, when the Durgapur fertilizer plant was first commissioned, the effluents water release from the factory spilled over into paddy fields due to heavy rain and caused some damaged. The Fertilizer Corporation of India paid compensation to those farmers whose crops were damaged by the effluents. The FCI have since taken measure to control pollution caused by the effluets. The Corporation is also taking measures to lay permanent pipeline to discharge the effluents into a nullah used as an effluent drain by the Industrial Undertakings in the Durgapur belt.

खान-पान विभाग में कार्य कर रहे कर्मचारी

2860. **श्री वीरेन्द्र प्रसाद** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) समस्त भारत में रेल विभाग में खान-पान विभाग में कितने कर्मचारी काम कर रहे हैं ; और

(ख) उनको कितना भुगतान और किस आधार पर भुगतान किया जाता है तथा क्या उनकी सेवा स्थायी है अथवा अस्थायी ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

Assessment of Labour Parcel handling work at Allahabad

2861. SHRI GYANESHWAR PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether assessment of labour for performing Parcel handling work